

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No.2332/2018

New Delhi, this the 1st day of June, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. UDAY KUMAR VARMA, MEMBER (A)**

Rinkoo s/o Ram Pratap
Aged 27 years, Group 'C'
Village Path Post office Nihalawas
Tehsil and Dist. Mohindergarh

..Applicant

(By Advocate: Shri Ajesh Luthra with Ms. Sriparna Chatterjee)

Versus

1. Department of Post
Through the Director General
Ministry of Communication
Dak Bhawan, Sansad Marg
New Delhi – 110 001
2. Staff Selection Commission
Through its Chairman
Northern Region, Block No.12
CGO Complex, Lodhi Road
Delhi – 110 003
3. Chief Post Master General
Haryana Circle, Ambala – 133001

..Respondents

(By Advocate: Shri R.K. Jain for Shri Piyush Gaur)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard Shri Ajesh Luthra, the learned counsel for the applicant and Shri R.K. Jain representing Shri Piyush Gaur, the learned counsel appeared on behalf of the respondents on receipt of advance notice.

2. The applicant filed the O.A. seeking the following relief(s):

- “(a) To quash and set aside the order dated 21.03.2018 passed by the Respondent no.3 while rejecting the application of the applicant.
- (b) To direct the Respondent no.1 to grant to allow the applicant to migrate to the respective reserved category for the purpose of allocation of post i.e. postal assistant and assignment of posting to the Delhi circle based upon his rank under the reserved category.
- (c) Pass any other order or orders that may deem fit in the circumstances of the case.”

3. A perusal of Annexure A/1 dated 21.03.2018 indicates that though the 3rd respondent expressed his view but he forwarded the claim of the applicant to the 1st respondent – Postal Directorate for necessary action.

4. It is submitted that the claim of the applicant is covered by a decision of the Hon’ble Apex Court in **Union of India vs. Ramesh Ram and Others**, AIR 2010 SC 2691.

5. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the other merits of the case, by directing the 1st respondent to take a final view on the claim of the applicant within 90 days from the date of receipt of a certified copy of this order, in accordance with law. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(UDAY KUMAR VARMA)
MEMBER (A)

(V. AJAY KUMAR)
MEMBER (J)